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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA No.1054/97 Date of Decision: 16th July, 1998

BETWEEN:

B. Mohan Babu 1. Applicant

AND

1. The General Manager,
Heavy Water Project,
Manuguru, Khammam District.

2. The Administrative Officer,
Heavy Water Project,
Manuguru, Khammam District.

3. The Asst. Personnel Officer,
Heavy Water Project,
Manuguru, Khammam District.

2. Respondents

Counsel for the Applicant: Smt. N. Shoba

Counsel for the Respondents: Mr. V. Rajeshwar Rao, Addl. CGSC

CORAM:

THE HON'BLE SRI R. RANGARAJAN: MEMBER (ADMN.)

AND

THE HON'BLE SRI B. S. JAIPARAMESHWAR: MEMBER (JUDL.)

ORDER

(Per Hon'ble Sri R. Rangarajan, Member (Admn.))

None for the applicant. Sri V. Rajeshwar Rao
for respondents.

The applicant in this OA applied for the post of
Tradesman 'B' in accordance with the Advertisement No. HUPM/
3/96. He was not called for interview. He further adds that
he is an ST candidate and hence he is eligible to be
considered against the ST quota.

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This OA is filed praying for direction to the respondents to ^{interview} review the petitioner for the post of Tradesman 'B' under the control of R-1 ^{for} ^{during} the interviews to be held from 18.8.97 to 20.8.97 or any other subsequent date that may be fixed by R-1.

An Interim Order was passed in this OA on 19-8-97. As per the interim order, the applicant has to be interviewed either on 19-8-97 or 20-8-97 if he presents himself with a copy of the interim order. It is also directed in the interim order that:

" however if it is proved ~~that~~ later that the case of the applicant was not considered as more eligible ST candidates were available and hence the name of the applicant was not shortlisted for interview then the OA stands dismissed."

A reply has been filed in this OA. It is stated in reply that 30 candidates in the trade of Fitter and 42 candidates in trade of Electrician were called for interview based on ^{the} marks scored by them in SSC and the requisite number of candidates was restricted accordingly among the candidates having comparatively higher marks. Two posts of Fitter and two posts of Electrician were reserved for ST Community candidates. In the case of Fitter, only those who had scored 65 per cent marks and above were called for interview and in the case of Electrician 14 candidates were called belonging to ST Community who had scored 68.33 and above marks in SSC examination. The applicant has scored only 60.4 per cent marks. Hence, he could not be called for

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selection against the ~~general quota~~ or ST quota. The shortlisting was done as the total number of applications received against the notification was 1296 and the vacancies ^{were} ~~are~~ limited. Hence there was no other go for the respondents except to limit the number of candidates to be called for interview by short-listing.

From the above reply it is evident that the applicant was not issued with the call letter for the interview since he had not scored the required percentage of marks in SSC even for qualifying for calling him against the ST quota. In the interim order it has been clearly stated that in case the applicant was not considered or called for interview even against the ST quota due to short-listing of candidates for interview then the OA stands dismissed. From the reply it is evident that the applicant was not called for interview due to short-listing of candidates, as the applicant had scored less marks for ^{consideration even against} ST quota only.

In view of what is stated above, the OA is dismissed. No costs.

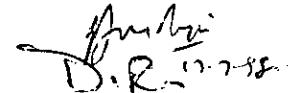

(B.S. JAI PARAMESHWAR)

Member (Judicial)
16.7.98


(R. RANGARAJAN)

Member (Admn.)

Dated: 16th July, 1998
(Dictated in Open Court)


D.R. 16.7.98

DA.1054/97

Copy to :-

1. The General Manager, Heavy Water Project, Manuguru, Khammam.
2. The Administrative Officer, Heavy Water Project, Manuguru, Khammam.
3. The Asstt. Personnel Officer, Heavy Water Project, Manuguru, Khammam.
4. One copy to Smt. N. Shoba, Advocate, CAT., Hyd.
5. One copy to Mr. V. Rajeswar Rao, Addl.CGSC, CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

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II COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESHWAR :
M(J)

DATED: 16/7/98

ORDER/JUDGMENT

~~M.A/AR.A/C.P.H.C.~~

in

C.A. NO. 1054/97

ADMITTED AND INTRODUCED
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

